

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.767 OF 2004

New Delhi, this the 19th day of April, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

B.N. Shelly
S/o Late Shri Cheeda Lal Sharma,
Working as Film Editor
Door Darshan Kendra,
Sansad Marg, New Delhi-110001.

....Applicant

(By Advocate : Shri Rajesh Kumar)

Versus

1. The Director General,
Doordarshan, Doordarshan Bhavan,
Copernicus Marg,
Mandi House, New Delhi-110001.
2. The Director,
Doordarshan Kendra,
Sansad Marg, New Delhi-110001.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Learned counsel for the applicant states that the applicant has received two orders dated 25.3.2004 and 7.4.2004, copies of the same are placed on record. Keeping in view the said orders, learned counsel states that he would represent further for any relief and thereafter if need arises he may be permitted to agitate the matter. Subject to aforesaid, he does not press the present Original Application. Allowed as prayed.

2. Subject to aforesaid, the present Original Application is dismissed as withdrawn.

Upadhyaya

(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

V.S. Aggarwal

(V.S. AGGARWAL)
CHAIRMAN

/ravi/